

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
BALMUKH GOLDJEWEL & MULTITRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Balmukh Goldjewel & Multitrading Private Limited
2.	Date of incorporation of Corporate Debtor	16-06-2016
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74110PN2016PTC165024
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 1, SN. 57/3, Mayura Vihar, Blg-Q Kothrud Pune MH-411029
6.	Insolvency commencement date in respect of Corporate Debtor	20 th September, 2022 (Intimation received from Registrar of NCLT, Mumbai Bench on 22-09-2022)
7.	Estimated date of closure of insolvency resolution process	19-03-2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sandeep Jawaharlal Singhal IBBI/IPA-001/IP-P00519 /2017-2018/10920
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	313/314, Giri Shikhar CHS, Plot No. 88-91, Opposite Goenka Hall, J B Nagar, Andheri (East), Mumbai - 400059. Email: sandeepjsinghal@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	410, 4 th Floor, Bluerose Industrial Estate, Near Metro Mall, Western Express Highway, Borivali east, Mumbai-400066, Email: balmukh.ibr@gmail.com
11.	Last date for submission of claims	04-10-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA, as per the information available at this point of time.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html

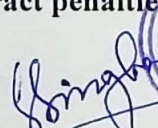
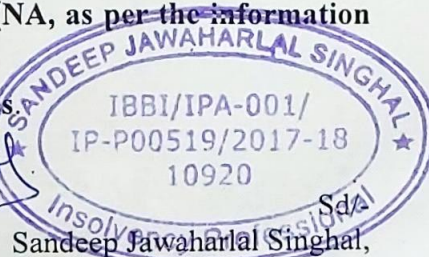
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Balmukh Goldjewel & Multitrading Private Limited** on 20th September, 2022.

The creditors of Balmukh Goldjewel & Multitrading Private Limited, are hereby called upon to submit their claims with proof on or before 4th October, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (NA, as per the information available at this point of time.)

Submission of false or misleading proofs of claim shall attract penalties.



 Sandeep Jawaharlal Singhal,

Reg. No. IBBI/IPA-001/IP-P00519/2017-2018/10920
Interim Resolution Professional

Date: 23rd September, 2022
Place: Mumbai